

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO.4959
TO BE ANSWERED ON 26.03.2018

Teacher Vacancies

4959. SHRI GANESH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has recently issued any guidelines/order to make a department-wise roster of teacher vacancies reserved for Scheduled Caste/ Scheduled Tribe/Other Backward Class SC/ST/OBC) candidates, instead of the current norm of having an institution-wise table;

(b) if so, the details thereof along with impact of imposing the new rule on SC/ST/OBC candidates;

(c) whether the new rule in each department in universities would be treated as a unit and would reduce the number of posts for SCs/STs/OBCs, if so, the details thereof;

(d) whether the Government has made the points before the Court that the current system is faulty, if so, the details thereof along with the reasons for supporting the new roster system without considering the measure welfare of reserved category in the eye of natural justice; and

(e) whether the Government would come with an amendment to quash the new roster system, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)

(a) to (e): There is no new formula in the percentage of faculty posts reserved for Scheduled Caste/ Scheduled Tribe/Other Backward Class (SC/ST/OBC) candidates. However, in pursuance of Allahabad High Court judgement which was upheld by the Hon'ble Supreme Court, the University Grants Commission (UGC) had constituted a Committee which had recommended amendments to clauses 6(c) and 8 (a)(v) of the UGC Guidelines for strict implementation of Reservation policy of the Government in Universities, Deemed to be Universities, Colleges and other Grant-in-aid Institutions and Centres, 2006 which were quashed by the Hon'ble High Court. Based on the

recommendations of the said Committee, UGC has amended the said clauses and instructed to prepare fresh rosters.

On receipt of representations from various quarters, this Ministry has constituted an Inter-Ministerial Committee to assess the impact of the fresh reservation rosters on the representation of reserved categories. Based on the recommendations of the said Committee and advice of Ministry of Law and Justice, legal opinion of the Law Officer in the matter of filing of SLP before the Hon'ble Supreme Court has been sought.

The Constitutional provisions mandating reservation for SC/ST/OBC categories will continue.
